

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105

TP (Co. Act.)- 22(PB)/2024

Old CP No. 981/2015 & CP No. 120/2016

IN THE MATTER OF:

E and M Specialty Co. Inc.

.... Petitioner/Applicant

Vs.

Mr. Anil Wahal Director Interdril Asia Limited

.... Respondent

Order u/S. 433(e)/433(f) & 439 of the Companies Act, 1956

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent :

ORDER

This is the matter transferred from the Hon'ble High Court of Delhi.

When the matter was called, none appears on behalf of the parties.

In the interest of justice, list the matter again **on 02.07.2024**.

Sd/-

(RAMALINGAM SUDHAKAR)

PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)

MEMBER (TECHNICAL)